

IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD
COURT - 2

ITEM No.206
CP(IB)/228(AHM)2022

Proceedings under Section 9 IBC

IN THE MATTER OF:

Kalyani Forge Limited

V/s

Amul Industries Limited

.....Applicant

.....Respondent

Order delivered on 19/10/2023

Coram:

Mrs. Chitra Hankare, Hon'ble Member(J)

Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)

PRESENT:

For the Applicant

: Mr. Aadit R. Sanjanwala, Advocate.

For the Respondent

: Ms. Hirva Dave, Advocate for Mr.Jaimin Dave,
Advocate.

ORDER

Ld. Counsel for the applicant submitted that he desires to withdraw the application with liberty to pursue other remedies which are available. Accordingly, he has filed withdrawal affidavit.

The applicant is allowed to withdraw the application with liberty to pursue other remedies according to law.

In view of the above, CP(IB)/228(AHM)2022 stands disposed off as withdrawn.

-Sd-

-Sd-

DR. V. G. VENKATA CHALAPATHY
MEMBER (TECHNICAL)

CHITRA HANKARE
MEMBER (JUDICIAL)